

03

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 12/91

TXXXXX No.

198

DATE OF DECISION 26.2.1991Shri S.G.Sane PetitionerShri C.B.Kale Advocate for the Petitioner(s)

Versus

The Member (Services), Sanchar Bhavan, New Delhi. Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr. T.C.Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?



(04)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA. NO. 12/91

Shri S.G.Sane
v/s.

... Applicant

The Member (Services),
Sanchar Bhavan, New Delhi. ... Respondent

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar
Hon'ble Member (J) Shri T.C.Reddy

Appearance

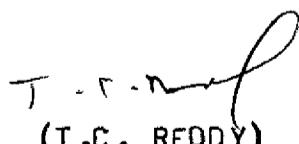
Mr.C.B.Kale
Advocate
for the applicant

ORAL JUDGEMENT

Dated: 26.2.1991

(PER: M.Y.Priolkar, Member (A)

This application was filed on 31.12.1990 for correction of date of birth by the applicant. The application was posted for the first time ^{Today it} before this Bench for admission hearing. However, today, the learned counsel for the applicant has filed a petition numbered as M.P.No.160/91 requesting for permission to withdraw this application with liberty to file a fresh application at C.A.T. Calcutta. The advocate specifically states that he prefers to withdraw the application and then file it afresh at Calcutta rather than making an application to the Chairman of the Tribunal to have this case transferred to Calcutta. In the circumstances, the application is permitted to be withdrawn as desired by the applicant with permission to file a fresh application, if he so chooses, at Calcutta, with no order as to costs. MP 160/91 and OA 12/91 disposed of.


(T.C. REDDY)
MEMBER (J)


(M.Y.PRIOLKAR) 26.2.91
MEMBER (A)